

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

227. C.P. (IB)/801(MB)2023

**IN THE MATTER OF**

Bank of Baroda

VS

Mrs. Varsha Prafulla Vaidya

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 23.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Notice of Motion. Registry as well as Petitioner are directed to issue notice to the Respondent/Personal Guarantor. The Petitioner shall file service affidavit along with copy of notice sent to the Respondent/Personal Guarantor, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent/Personal Guarantor, postal receipt, track report/acknowledgement.

Upon service, the Respondent/Personal Guarantor are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Petitioner. Adjourned to **06.06.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)